IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT NO.III

(CAA)-161(ND)/2016

IN THE MATTER OF:

M/s. SP Fashions (P) Limited

.... PETITIONER

Vs.

M/s. Kiwi Enterprises (P) Limited

.... RESPONDENT

SECTION:

Under Section 230-232

Order delivered on 08.8.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

: -

For the Respondent

. .

ORDER

None appears on behalf of the petitioner. Even at the time of second call in the afternoon session, nobody has put appearance to support the petition.

From the file/records, it is evident that the petitioner was not present on 03.8.2017 when the matter was called twice. In the circumstances, the Tribunal is constrained to dismiss the Petition for non-prosecution.

Let the files be consigned to records after following due formalities.

(R. VARADHARAJAŃ) MEMBER (JUDICIAL)

Surjit 08.8.2017